## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## IA NO. 649 OF 2018 IN DFR NO.1886 OF 2018

Dated: 28<sup>th</sup> May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Ind Synergy Limited ... Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Raunak Jain

Mr. Vishvendra Tomar

Counsel for the Respondent(s) : ---

ORDER

(IA No. 649 of 2018 - For Urgent Listing)

The learned counsel, Mr. Raunak Jain, appearing for the Appellant submitted that, there is urgency in this matter which has been explained satisfactorily and sufficient reasons have been given in the application. The same may kindly be accepted and IA No. 649 of 2018 may kindly be allowed.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and reasons stated in the application showing urgency of the matter, the same is accepted and IA No. 649 of 2018 is allowed.

## **DFR NO. 1886 OF 2018**

Registry is directed to list this matter for admission on <u>30.05.2018</u>, if the defects are cured.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

tpd/vt